

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.C.P. 439 of 1993 In

O.A. No.626 of 1986

New Delhi this the 7th day of January, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

Shri Swami Nath Roy
R/o M-626, Sewa Nagar,
New Delhi.

...Petitioner

By Advocate Shri B.B. Srivastava

Versus

1. Shri N.R. Ranganathan,
Secretary to the Govt. of India,
Department of Personnel & Training,
New Delhi.
2. Shri K.L. Mohanpuria,
Law Secretary,
Legislative Department,
Ministry of Law & Justice,
Shastri Bhawan,
New Delhi.
3. Shri Prakash Chandra,
Joint Secretary,
Official Language Wing,
Legislative Department,
Bhagwan Dass Road,
New Delhi. ...Respondents

By Advocate Shri O.P. Kshatriya, proxy counsel for
Shri N.S. Mehta, Counsel for respondent No.1.

By Advocate Shri S.K. Gupta, proxy counsel for Shri K.C.
Mittal, Counsel for respondent Nos. 2 and 3.

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The complaint in this Contempt Petition is that the respondents have failed to comply with the order passed by this Tribunal on 20.10.93.

2. A counter-affidavit has been filed. The averment made therein is that the order has been fully complied with in so far as the petitioner has been given the necessary promotion and also the arrears etc. Learned counsel for the petitioner accepts that this has been done. He also states that this Contempt Petition is not pressed now. Accordingly, the Contempt Petition is dismissed. The notices issued to the respondents are discharged.
3. There shall be no order as to costs.

(B.N. DHOUNDIYAL)
MEMBER (A)

(S.K. DHAON)
VICE CHAIRMAN